

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 20th August 2018 (Partially modified on 27th August 2018, 17th September 2018, 24th September 2018, 1st October 2018, 8th October 2018, 12th October 2018, 22nd October 2018 and 23rd October 2018), it is hereby notified for the information of Advocates and parties appearing in person that **the Honourable the Chief Justice** is pleased to approve following partial modification with effect from **Tuesday, 30th October 2018** :

<p>The Hon'ble The CHIEF JUSTICE AND The Hon'ble Shri Justice G. S. KULKARNI (Court Room No. 52)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas.</p> <p>(B) All Writ Petitions and Public Interest Litigations relating to the persons with disabilities.</p> <p>(C) All Civil Writ Petitions and Public Interest Litigations relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p> <p>(D) All Civil Writ Petitions and Public Interest Litigations relating to Child Friendly Courts.</p> <p>(E) All Civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.2.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas.</p> <p>(B) All Writ Petitions and Public Interest Litigations relating to the persons with disabilities.</p> <p>(C) All Civil Writ Petitions and Public Interest Litigations relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p> <p>(D) All Civil Writ Petitions and Public Interest Litigations relating to Child Friendly Courts.</p> <p>(E) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.2.</p>
--	---

NOTE

(A) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble the Chief Justice** is allowed before the Division Bench presided over by **Hon'ble Shri Justice A.S. Oka**.

(B) In respect of all Part-heard matters, those shall cease to be Part-heard after change in assignment. However, in case, a proposal for hearing of Part-heard matters is forwarded by concerned Bench/Court, on the parties making such request, such proposal will be placed before the Hon'ble the Chief Justice. Only upon approval of such proposal by the Hon'ble the Chief Justice, such matters, will be assigned to concerned Bench / Court.

Dated 29th October 2018

By order

Sd/-
(A.M.Chandekar)
Prothonotary and Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S. Bombay.